

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application Nos.547/07 & 548/07**

Thursday, this the 15th day of November, 2007

**C O R A M:**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

**O.A.547/07:**

E.Divakaran, S/o late Easwaran,  
Cherukattil House, Puthukkadu P.O.,  
Chavara, Kollam.  
Superintendent of Police,  
Special Branch CID,  
Thiruvananthapuram Range (Rtd.)

Applicant

(By Advocate Shri S.Sreekumar)

Vs.

1. State of Kerala represented by its  
Chief Secretary, (Home Dept.),  
Govt. Secretariat, Trivandrum.
2. Union of India represented by  
its Secretary, Ministry of Home Affairs,  
New Delhi.
3. Union Public Service Commission rep. by  
its Secretary, Shajahan Road, New Delhi.
4. The Selection Committee for Selection to  
Indian Police Service represented by its  
Chairman, Union Public Service Commission,  
Shajahan Road, New Delhi.
5. The Director General of Police,  
Police Head Quarters, Trivandrum.

Respondents

(By Advocate Shri Mr.R.Premisanker, GP.(R.1&5)  
(By Advocate Shri Thomas Mathew Nellimoottil(R.2-4)

**O.A.548/07:**

K.J.Devasia, S/o Late Joseph.,  
Karamvelil House, Kuravilangadu P.O.,  
Kottayam, Superintendent of Police (Rtd.)  
Kerala.

Applicant

(By Advocate Shri S.Sreekumar)

Vs.

1. State of Kerala represented by its Chief Secretary (Home Dept.), Govt. Secretariat, Trivandrum.
2. Union of India represented by its Secretary, Ministry of Home Affairs, New Delhi.
3. Union Public Service Commission rep. by its Secretary, Shajahan Road, New Delhi.
4. The Selection Committee for Selection to Indian Police Service represented by its Chairman, Union Public Service Commission, Shajahan Road, New Delhi.
5. The Director General of Police, Police Head Quarters, Trivandrum. Respondents

(By Advocate Shri Mr.R.Premsanker, GP.(R.1&5)

(By Advocate Shri P.A.Aziz, ACGSC (R.2&3&4)

The applications having been heard on 15.11.2007  
the Tribunal on the same day delivered the following:

ORDER

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

When the matter came up before the Bench, learned counsel for the applicant produced a Notification dated 7.11.07 including Select List of 2006. In the Select List the name of these two applicants are shown at S.No.1 and 2 and they have been selected for appointment to IPS Cadre. The reliefs sought for by the applicants have been granted and hence, the O.As have become infructuous. Both the O.A.s are dismissed as infructuous. No costs.

Dated the 15th November, 2007

**GEORGE PARACKEN  
JUDICIAL MEMBER**

rv

**SATHI NAIR  
VICE CHAIRMAN**